

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**COURT - 2**

ITEM No.213 - IA/726(AHM)2021  
ITEM No.214 - IA/1100(AHM)2022  
in  
**CP(IB) 572 of 2019**

**Proceedings under Section 9 IBC**

**IN THE MATTER OF:**

Inver France SAS

.....Applicant

V/s

CLS Enterprise Pvt Ltd

.....Respondent

**Order delivered on: 14/05/2024**

**Coram:**

**Mrs. Chitra Hankare, Hon'ble Member(J)**

**Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)**

**PRESENT:**

For the Applicant

: Mr. Atul Sharma, Adv.

For the Respondent

: Mr. Mohit Gupta, Adv. for R-1 & 2

For the Income Tax

: Ms. Bhumi Gandhi, Adv. for Ms. Maithili Mehta, Adv.

**ORDER**

**IA/726(AHM)2021**

List for further consideration on 01.07.2024.

**IA/1100(AHM)2022**

Ld. Counsel for the applicant wrongly submitted that he has served notice upon all the respondents. On perusing service affidavit, it is seen that notice is served only on respondent no.1 & 2 while it was not served upon other respondents. Even after pointing out that the applicant could not submit proof and we observe that respondents are not served. Ld. Counsel for the applicant is making submissions which are not at all proper. Applicant to serve notice upon respondent no.3 & 4 again and also pay penalty for making wrong submissions amounting to Rs.5000/- to paid to Prime Minister's National Relief Fund. Applicant is praying for serving respondent no.3 & 4 by paper publication. The same is allowed.

List for further consideration on 01.07.2024.

-Sd-

**DR. V. G. VENKATA CHALAPATHY**  
**MEMBER (TECHNICAL)**

-Sd-

**CHITRA HANKARE**  
**MEMBER (JUDICIAL)**